

Filing No. WP (Cr.)/8485/2020

Sudhir Kumar Das Vs The State of Jharkhand

Advocate's Name- Mahesh Tewari

Note:- Stamp reporting is done without connected H.C. File.

•Court fee (250/-Paid) Due Rs. 250

6. (a) Cause title may be corrected in synopsis.

8. J.H.C. Rules, 2001 Para-2 does not speak about other reliefs petitioner earlier moved before this court or not.

9. (i) P.S. Case number stated at para-1, prayer and synopsis may be verified from F.I.R. and corrected.

(ii) Copy of order dated 15.2.20 passed in A.B.P. - 6/20 realized upon has not been filed. However, inability to side the same has been stated in para 1 (iii).

(iii) Duly certified to be true type copy of pages 27,28,32 to 38, 43 may be filed.

•Fairly legible copy of pages 39 to 41 or duly certified to be true type copy may be filed.

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